

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 215  
52/241-242/ND/2021**

**IN THE MATTER OF:  
Sachin Upadhaya**

**...APPLICANT**

**Vs.**

**M/s. Pine and Peak Developers Ltd.**

**...RESPONDENT**

**Section  
Under Section 241-242**

**Order delivered on 26.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI KAPAL KUMAR VOHRA, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant  
For the Respondent**

**:Mr. Arun Saxena, Advocate.  
:Mr. Mukesh Joshi, Advocate for  
R3 and Mr. Hitesh Joshi, CS for  
R4.**

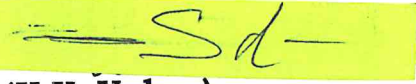
**ORDER**

Heard the submissions made by the Ld. Counsel for the petitioner. Mr. Hitesh Joshi, CS for R4 has appeared in person and expressed the inability to honour the interim order passed due to the change in the circumstances and prayed for grant of two weeks' time to submit appropriate application in this regard. Time prayed for is granted but the interim order passed in this matter shall stand continue till the next date of hearing. Respondent No. 3 who is having the possession of the books of accounts is directed to facilitate the inspection of books by the petitioner and a copy of this order as well as earlier order dated 24<sup>th</sup> February,2021 along with the copy of the petition and other

(Annu)



annexures as filed in the Tribunal may be once again made available to R3 within a week days. Mr. Mukesh Joshi, for R3 has participated in the hearing by audio mode. Post this matter to **4<sup>th</sup> May, 2021**.



**(K.K. Vohra)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**